

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF I-VANTAGE INDIA (P) LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	I-VANTAGE INDIA (P) LIMITED
2.	Date of incorporation of corporate debtor	30 August 2001
3.	Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4.	Corporate Identity No. of corporate debtor	(CIN) U72200TG2001PTC037216
5.	Address of the registered office and principal office (if any) of corporate debtor	8-2-269/10, Suite No.501, 5th Floor, Trendset Towers, Road No.2, Banjara Hills, Hyderabad TG-500034
6.	Insolvency commencement date in respect of corporate debtor	08/07/2024
7.	Estimated date of closure of insolvency resolution process	04/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Murali Mohan Chevuturi IBBI/IPA-003/00307/2020-2021/13464 Mobile: 8978844588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No, 201, Dream Home Vasista, Plot No. 9, Baraf bagh, Colony, Lower Tank Bund Road, Hyderabad-500029 mohan.chevuturi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 1, SLV Bhavan, D.No. 1-2-597/1/4&5, Barafbagh Colony, Lower Tank Bund, Hyderabad-500 029 cirpivantage@gmail.com
11.	Last date for submission of claims	22.07.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable. Will be notified in due course, if need be.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of **I-VANTAGE INDIA PRIVATE LIMITED** on 08/07/2024.

The creditors of **I-VANTAGE INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 22/07/2024 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/07/2024
Place: Hyderabad

Sd/- Murali Mohan Chevuturi
Interim Resolution Professional
IBBI/IPA-003/00307/2020-2021/13464

